



सत्यमेव जयते

सुधीर गुप्ता

SUDHIR GUPTA

सचिव/Secretary

D.O. No.: 9-1/2014-B&CS

Dear *Sh. Julka,*

The Ministry of Information and Broadcasting (MIB), vide its reference, D.O. No. 104/103/2013-CRS dated 08 January 2014, had requested TRAI, under section 11(1)(a)(ii) of the TRAI Act, 1997, to provide its recommendations regarding the extension of permission of Community Radio Stations (CRS), whose Grant of Permission Agreements (GOPAs) had expired.

2. TRAI had already sent an interim response vide its letter No. 9-1/2014- B&CS dated 23 January 2014.

3. As a part of the consultation process, an email was sent to CRS permission holders on 26 February 2014 seeking preliminary and informal inputs on the issues relevant for growth of CRS in the country. Some responses on procedural matters; technical issues; content; aid and assistance; etc. were received. Thereafter, we had issued a consultation paper on 'Issues related to Community Radio Stations' on 21 May 2014 seeking comments/views of the stakeholders. Subsequently, TRAI held an Open House Discussion (OHD) at TRAI head office on 03 July 2014.

4. Based on the comments of the stakeholders received during the above mentioned consultation process and its own analysis, the Authority has finalised its recommendations which are enclosed herewith.

5. As per the practice, a copy of this letter, along with recommendations, is being placed on the website of TRAI www.traai.gov.in.

With Regards,

Encl : as above

Shri Bimal Julka,
Secretary,
Ministry of Information and Broadcasting,
'A' Wing, Shastri Bhawan,
New Delhi - 110001

भारतीय दूरसंचार विनियामक प्राधिकरण

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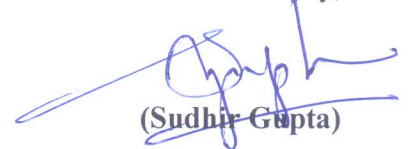
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Dated: 29 August 2014

Yours sincerely,


(Sudhir Gupta)